

IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCHES "G" : DELHI

BEFORE SHRI ANIL CHATURVEDI, ACCOUNTANT MEMBER  
AND  
MS. ASTHA CHANDRA, JUDICIAL MEMBER

ITA.No.5424/Del./2017  
Assessment Year 2013-2014

Sh. Sanjiv Kumar Taneja, A-277, Phase-1, Okhla Industrial Area, New Delhi – 110 020. PAN AAIPT1341B	vs.	The ACIT  Circle-29(1),  New Delhi.
(Appellant)		(Respondent)

For Assessee :	Withdrawal Application filed
For Revenue :	Sh. Abhishek Kumar, Sr. DR

Date of Hearing :	18.07.2022
Date of Pronouncement :	18.07.2022

**ORDER**

**PER ANIL CHATURVEDI, A.M.**

This appeal by Assessee has been directed against the Order of the Ld. CIT(A)-10, New Delhi, Dated 29.06.2017 in Appeal No.193/16-17 relating to the A.Y. 2013-2014.

2. None appeared on behalf of the assessee. However, the assessee filed letter dated NIL stating that the assessee has opted for settlement of the disputed tax amount under VIVAD SE VISHWAS SCHEME, 2020 and the Department also issued Form No.3, which is placed on record and accordingly, prayed that the appeal be treated as withdrawn, to which, the Ld. D.R. has no objection.

3. We have heard the Ld. D.R. and perused the material on record. In view of the above submissions of the assessee through his letter filed in the Registry of the Tribunal and in absence of any objection from the side of the Ld. D.R, the request of the assessee for withdrawal of the appeal is allowed and the appeal of the assessee is dismissed as withdrawn.

Order pronounced in the open court at the time of hearing i.e., on 18.07.2022.

Sd/-  
[MS. ASTHA CHANDRA]  
JUDICIAL MEMBER

Sd/-  
[ANIL CHATURVEDI]  
ACCOUNTANT MEMBER

Delhi, Dated 18<sup>th</sup> July, 2022

VBP/-

Copy to

1.	The appellant
2.	The respondent
3.	Ld. CIT(A) concerned
4.	CIT concerned
5.	DR ITAT "G" Bench, Delhi
6.	Guard File

//By Order//

Assistant Registrar, ITAT, Delhi Benches,  
Delhi.